

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

6. IA 1482/2024 in C.P. (IB)/705(MB)2022

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 03.04.2024**

**NAME OF THE PARTIES:- Madan B Vaishnawa Vs. Chanpreet N.  
Mansukhani**  
**IN THE MATTER OF**  
**Piramal Capital & Housing Finance  
Limited**  
**Vs.**  
**Chanpreet N. Mansukhani**

**Section: Application under any other provisions- IBC U/s 95(1) of  
Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA 1482 of 2024:-** Mr. Madan Vaishnav a/w Chanpreet N Mansukhani,  
Resolution Professional in person present. This Application is filed by  
the RP for placing on record report filed u/s 99 of the IB Code, 2016.  
The said report is taken on record, no order is called for. Accordingly,  
**IA 1482 of 2024 is allowed and disposed of.**

Further RP is directed to serve a copy of the said report upon the  
Personal Guarantor and Petitioner. Let reply/objection, if any, on behalf  
of the Personal Guarantor be filed within a period of two weeks from  
today by serving an advance copy on the other side at least two days  
before the next date of hearing. List this matter for final hearing on  
**23.04.2024.**

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*ANKIT*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**